



TTL/TRAI/T-82/2015  
14<sup>th</sup> December 2015

**Mr. Arvind Kumar**  
**Advisor (NSL)**

Telecom Regulatory Authority of India,  
Mahanagar Door Sanchar Bhawan,  
Jawahar Lal Nehru Marg, Old Minto Road,  
New Delhi – 110 002

**Subject: Response to TRAI Consultation Note on IP based Interconnect.**

Dear Sir,

This is in reference to your Consultation note No. 409-17/2015-NSL-1 dated 27<sup>th</sup> November 2015 on '**IP based Interconnect**' wherein the Authority proposed to amend the clause 27.3 of the Unified License to facilitate IP based interconnect between service providers.

2. In addition to the changes suggested in existing clause 27.3.1, TTL propose addition of clause 27.3.2 as highlighted in font *italics and bold* to amend clause 27.3 of Unified License.

27.3.1 Interconnection between the IP based networks of different licenses for carrying IP traffic *shall be based on mutual agreement of the Interconnecting parties* and within the overall framework of the interconnection regulation/directions/ orders issued by TRAI/Licensor from time to time

27.3.2 *For interconnect with packet switched network of different service providers within relevant national standards are to be followed.*

We also suggest that similar amendment should be done in UASL and CMTS licenses.

3. It is submitted that IP interconnection should be allowed between the licensed entity only.

Yours sincerely,

  
**Satya Yadav**  
**Add. Vice President – Corporate Regulatory Affairs**  
**Tata Teleservices Limited**  
**And**  
**Authorized Signatory**  
**Tata Teleservices (Maharashtra) limited**

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